

SHRI S. M. BANERJEE : Why don't you lay it on the Table ?

SHRI K. C. PANT : I am glad that the hon. Member knows the nicety of competition also. . . . (*Interruptions*).

Finally, there was some criticism of the supplementary demand which refers to trade with East European countries. . . .

SHRI S. M. BANERJEE : He has forgotten about Andamans.

SHRI K. C. PANT : So far as East European trade is concerned, I would like to tell the hon. Members the way it works. When the rupee finances are depleted, then we pay into the bank; in order to keep our exports moving, we pay into the bank sometimes even when they have exhausted their funds. When we export, then we get the money. We get the goods from them and we put in the money. In this particular case, as the UAR did not have adequate rupee balances in India in the current year due to delay in shipments on account of the closure of the Suez Canal, it became necessary to make additional releases to enable them to finance their purchases in India. The drawals of USSR and some other East European countries have also been heavy due to larger purchase of goods by these countries from India. Really, it is in the interest of export. Therefore, I hope that the House will appreciate all these Supplementary Demands and all the others that I have placed.

SHRI A. S. SAIGAL (Bilaspur) : As regards Madhya Pradesh, I would request him to consider giving a proper share, so that we can develop Madhya Pradesh very well. Proper share has not been given. This is my charge.

MR. DEPUTY-SPEAKER : The question is :

"That the respective Supplementary sums not exceeding the amounts shown in the third column of the order paper be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March,

1968, in respect of the following demands entered in the second column thereof—

Demands Nos. 1 to 3, 5, 8, 15, 17 to 20, 22 to 26, 29, 32, 34, 38, 41, 42, 44, 49 to 52, 54, 56, 58 to 61, 63, 66, 69, 73 to 75, 78, 80 to 82, 85 to 88, 93, 95, 96, 103 to 105, 110, 117, 119 to 121, 124, 127, 131, 135 and 138."

*The motion was adopted.*

15.37 HRS.

#### APPROPRIATION\* BILL, 1968

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT) : I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1967-68.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1967-68.

*The motion was adopted.*

SHRI K. C. PANT : I introduce† the Bill.

I beg to move† :

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1967-68, be taken into consideration."

MR. DEPUTY-SPEAKER : The question is :

"That the Bill to authorise payment. . . .

SHRI MADHU LIMAYE *rose*—

MR. DEPUTY-SPEAKER : On Appropriation Bill, there is no debate. I have already extended the time for

\*Published in Gazette of India Extraordinary, Part II, Section 2, dated 18-3-68.

†Introduced/moved with the recommendation of the President.

Supplementary Demands. There is never a debate on Appropriation Bill.

The question is :

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1967-68, be taken into consideration."

*The motion was adopted.*

MR. DEPUTY-SPEAKER : The question is :

"That Clauses 2 and 3 and the Schedule stand part of the Bill."

*The motion was adopted.*

*Clauses 2 and 3 and the Schedule were added to the Bill.*

*Clause 1, the Enacting Formula and the Title were added to the Bill.*

SHRI S. M. BANERJEE (Kanpur) : We are against the long Title. It should be 'Misappropriation' and not 'Appropriation'.

SHRI K. C. PANT : I move :

"That the Bill be passed."

MR. DEPUTY-SPEAKER : The question is :

"That the Bill be passed."

*The motion was adopted.*

15.40 HRS.

### DELHI MUNICIPAL CORPORATION (AMENDMENT) BILL

MR. DEPUTY-SPEAKER : We shall now take up the Delhi Municipal Corporation (Amendment) Bill.

Two hours have been allotted for this Bill. How much time shall we have for the general discussion and how much time for the other stages ?

श्री कंबर लाल गुप्त (दिल्ली सदर) : उपाध्यक्ष महोदय, बिजिनेस ऐंडवाइजरी कमेटी में यह बात हुई थी कि हम इस पर दो घंटे रखते हैं और दिल्ली के हर सदस्य को इस पर बोलने का मौका दिया जायेगा। वैसे इसमें कोई बहुत ज्यादा बात तो है नहीं। इसलिये चाहे जितना समय रक्खा जाये।

MR. DEPUTY-SPEAKER : I think we may have 1½ hours for the general discussion and the balance of the time for the other stages.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : On behalf of Shri Y. B. Chavan, I beg to move :

"That the Bill further to amend the Delhi Municipal Corporation Act, 1957, be taken into consideration."

As hon. Members are aware, the Delhi Municipal Corporation (Amendment) Ordinance was issued on the 3rd February. The House also knows the reason why we had to issue an ordinance to amend the Act.

15.41 HRS.

[SHRI BAL RAJ MADHOK *in the Chair*]

I had laid a statement on the Table of the House giving the reasons for the enactment of an amending ordinance and why it became necessary to issue it so close to the session of Parliament.

The state of the finances of the Delhi Municipal Corporation is well known to this House because this matter has been repeatedly brought up here and we have had occasion to discuss it several times in the past. There is a recurring deficit in the budget of the Delhi Municipal Corporation and we felt that it was necessary to give the power of graduated taxation to the Municipal Corporation here on the same basis and same law which give such powers to the Municipal Corporations of Bombay and Calcutta. Accordingly, this Ordinance was promulgated, and now the Delhi Municipal Corporation would have the